

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-585(PB)/2017**

**IN THE MATTER OF:**

Aditya Birla Real Estate Fund .... Applicant/Petitioner

Vs.

Amrapali Smart City Developers Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.02.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Kunal Mimani, Mr. Dheeraj Nair,  
Mr. Kumar Kisley, Advs.

For the Respondent : Mr. Alok Kumar Aggarwal, Advocate

**ORDER**

Reply by respondent has been filed and a copy thereof, has been furnished to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week with a copy in advance to the Counsel for the respondent.

List for arguments on 22<sup>nd</sup> February, 2018.

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**(M.M.KUMAR)**  
**PRESIDENT**

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**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**

13.02.2018  
V.Sethi